

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.No. 58 OF 1994

in

O.A. NO. 676/1993

~~TXAPNO~~

DATE OF DECISION 30-1-1995.

Ashok B. Baraiya, **Petitioner**

Mr. D.K. Mehta, **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondents**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Ashok B. Baraiya
of Jamnagar.

..... Applicant.

(Advocate: Mr. D.K. Mehta)

Versus.

1. Union of India through the
Director General, Posts and
Telegraphs Department,
Ministry of Communication,
New Delhi.

2. M.S. Negi or his successor
in office, Telecom District
Engineer, Jamnagar.

3. C.G. Kaneria or his successor
in office, Sub-Divisional
Officer, Phones (II),
Jamnagar.

..... Respondents

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 58/1994

in

O.A.No. 676/93

Date: 30-1-1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

are
We informed that by now back-wages payable to
the applicant pursuant to the judgment have already
been paid. Mr. Akil Kureshi further states that the
deletion of the word "provisionally" implies deletion
of the words "with conditions that final engagement
as Casual Labour will only be final after the court
decision and any other decision of the court in
future". Mr. Akil Kureshi further states that the
process of considering the applicant for according

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temporary status/regularisation to him will be completed within a period of six weeks from today and result will be intimated to the applicant. In view of this, Mr. Mehta does not press the C.A. Proceedings closed. Notice discharged.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

vtc.